

(c) Issues that were discussed at recent meetings of NAC since April 2011 and on / which recommendations were made to the Government are given in the Statement (See below).

(d) The recommendations of the Council are advisory in nature.

Statement

Recommendations made by the National Advisory Council since April, 2011

Letter Date	Subject
14th September, 2011	Strengthening Natural Resource Management components under Mahatma Gandhi NREGA
22nd July, 2011	Prevention of Communal and Targeted Violence (Access to Justice and Reparations) Bill, 2011
07th July, 2011	National Food Security Bill, 2011
09th June, 2011	Recommendations for Follow-up Measures to Eradicate Manual Scavenging
9th June, 2011	Recommendations for effective implementation of Mahatma Gandhi NREGA
08th June, 2011	Recommendations for a Central Law for Protection of Livelihood Rights and Social Security of Street Vendors
08th June, 2011	Recommendations for a reformed and strengthened Integrated Child Development Services (ICDS)
06th June, 2011	Recommendations on Land Acquisition & Resettlement and Rehabilitation
4th May, 2011	Essential Elements of a National Policy for Domestic Workers

Meeting of NAC

†1707. SHRI KAPTAN SINGH SOLANKI: Will the PRIME MINISTER be pleased to state:

(a) the details of the meeting of National Advisory Council held recently;

†Original notice of the question was received in Hindi.

(b) whether there were differences among the members regarding definition of poverty in the meeting; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

(a) A meeting of the National Advisory Council (NAC) was held on 29th November, 2011.

At this meeting, a presentation was made to the Council on India Human Development Report, 2011. In addition, the Working Group in the Council on Social Security for Unorganized Workers presented its draft proposals to the Council.

(b) This was not on the agenda of the NAC meeting held on 29th November, 2011.

(c) Does not arise.

Guidelines for handling of radioactive substances

1708. SHRI VIJAY JAWAHARLAL DARDA: Will the PRIME MINISTER be pleased to state:

(a) whether guidelines from Atomic Energy Establishment exist regarding purchase, storage, period of storage and ultimate disposal of radioactive substances like 'Cobalt 60 isotope' as its sudden somoto eruption caused deaths and illness to many persons in Delhi's Mayapuri Scrap Market, during July-Aug. 2010;

(b) if so, whether the purchasers of such radioactive substances are following these guidelines for storage, disposal, etc.;

(c) whether a similar complaint of unauthorized storage in a godown of a chemical unit in Sewri, Mumbai was received during September/October, 2010; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

(a) Yes, Sir. Atomic Energy (Radiation Protection) Rules, 2004 and Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 framed under Atomic Energy Act 1962, and Safety Standards and Codes made there under provide necessary frame work of regulations pertaining to import, export, procurement (local purchase), installation, operation, decommissioning/disposal as well as